

Admission of SC/ST students in private schools

73. SHRI RAM KRIPAL YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received complaints about private schools who are not taking admission of SC/ST students in their schools;

(b) if so, whether it is not violation of RTE Act, 2009;

(c) whether Government has taken any action on those cases, if not, the reasons therefor;

(d) whether RTE Act, 2009 has not allowed poor and SC/ST students to get admission in private schools; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (e) There have been isolated media reports of segregation of or discrimination against children admitted into private schools under Section 12 (1) (c) of the Right to Education (RTE) Act, 2009 that provides for 25% free admission and education to children of disadvantaged groups and weaker sections. Such matters are immediately referred by the Central Government to the concerned State/UT for enquiry and remedial action.

The RTE Act provides for notifying a local authority for grievance redressal and the setting up of a State Commission for Protection of Children' Rights (SCPCR) Right to Education Protection Authority (REPA) for the monitoring of a child's right to elementary education. The responsibility for the enforcement of the State Rules framed with respect to Section 12 (1) (c) of the RTE Act vests with the State Government.

Vacancies of teachers

74. SHRI RAM KRIPAL YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are vacancy of more than 11 lakh teachers all over the country, as published in print media recently;

(b) if so, the action taken by Government to fill up the post of teachers in all over the country;

(c) whether Government have any data about how many vacancies are in each State; if so, the details thereof;

(d) whether Government is aware that without filling up these vacancies, the objective of Right to Education can not be achieved; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) Under the Sarva Shiksha Abhiyan (SSA), a total of 19.82 lakh teacher posts have been sanctioned till 2012-13, against which 14.00 lakh teachers have been recruited by the States/UTs upto 31.03.2013. A State-wise statement of teacher vacancies reported by the State Governments/UT administrations is given in the Statement (*See* below). In addition, States/UTs also have vacancies on the teacher cadre borne by the State Governments.

(d) and (e) To expedite the filling up of teacher vacancies, 26 States/UTs have already conducted the Teacher Eligibility Test (TET) for the recruitment of teachers and the process is underway in others. Teacher availability has improved, which is reflected in the Pupil Teacher Ratio (PTR) of 30:1 at the national level as per the District Information System for Education (DISE) 2011-12.

Statement

State-wise details of teacher vacancies reported by State Governments/UT administrations

Sl. No.	State/UT	Sanctioned Post under SSA	Working	Vacancies as on 31.03.2013
1	2	3	4	5
1	Andman and Nicobar Island	210	198	12
2	Andhra Pradesh	39189	38319	870
3	Arunachal Pradesh	7262	6334	928
4	Assam	48808	40756	8052
5	Bihar	403413	201536	201877

1	2	3	4	5
6	Chandigarh	1390	1390	0
7	Chhattisgarh	67507	57193	10314
8	Dadra and Nagar Haveli	937	427	510
9	Daman and Diu	119	92	27
10	Delhi	7104	3834	3270
11	Goa	169	169	0
12	Gujarat	58688	31430	27258
13	Haryana	13435	13399	36
14	Himachal Pradesh	5856	3653	2203
15	Jammu and Kashmir	43471	42268	1203
16	Jharkhand	120396	80857	39539
17	Karnataka	29055	24278	4777
18	Kerala	2925	2783	142
19	Lakshadweep	38	17	21
20	Madhya Pradesh	173855	169557	4298
21	Maharashtra	42091	15387	26704
22	Manipur	2871	2719	152
23	Meghalaya	13262	9050	4212
24	Mizoram	2485	2175	310
25	Nagaland	3147	3147	0
26	Odisha	89901	79936	9965
27	Puducherry	48	37	11
28	Punjab	14090	10661	3429

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1	2	3	4	5
29	Rajasthan	114132	100889	13243
30	Sikkim	724	405	319
31	Tamil Nadu	33214	33214	0
32	Tripura	6980	5711	1269
33	Uttar Pradesh	423553	277216	146337
34	Uttarakhand	14316	5046	9270
35	West Bengal	198253	136895	61358
TOTAL :		1982894	1400978	581916

Source: AWP&B 2013-14.

Education for handicapped persons

75. SHRI SHADI LAL BATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of handicapped persons undergoing basic education in the country, State-wise particularly Haryana;

(b) whether there exists any scheme for education of handicapped persons in the country;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) Under the Sarva Shiksha Abhyian (SSA), a total 26.60 lakh Children With Special Needs (CWSNs) have been enrolled at elementary level. The State-wise details of the enrollment of Children With Special Needs (CWSNs), including the state of Haryana are given in the Statement (*See* below).

The SSA supports State/UT governments in providing education to all children in the age group of 6-14 years, including children with Special Needs